

(5)

OA 987/05

At 10.02.06

Hon. Mr. D. R. Tiwari, AM

None for the applicant even in the revised call. Sri M.K. Sharma, holding brief of Sri A.K. Gaur for respondents.

I think it would be better to resort to Rule 15 of C.A.T. (Procedure) Rules and decide this case.

Counsel for respondents has submitted that prayer of the applicant is for quashing the order 29.07.05. He has drawn my attention to Annexure CA by which ~~order of 29.07.05~~ order of 29.07.05 has been cancelled and, therefore the OA has become infructuous.

In view of the aforesaid the OA is dismissed as having become infructuous.

D. R. Tiwari
AM

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